THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.III/166/2019-Judl./Part-1/397 Dated Shillong, the 4th February, 2022

With the approval of the Hon'ble the Chief Justice, functioning of this High Court will be resumed w.e.f. Monday, 7th February, 2022, until further orders, and hearing of all matters will be conducted through video-conferencing (virtual mode) only, as notified vide this Registry's earlier Circular,No HCM.III/166/2019-Judl./ Part-1/395 dated 7th January, 2022.

By Order,

REGISTRAR GENERAL

Memo NO.HCM.III/166/2019-Judl./Part-1/397-A Dated Shillong, the 4th February, 2022 Copy to: -

- The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
- 5. The Registrar (Judicial Service), High Court of Meghalaya, for favour of kind information.
- 6. The Joint Registrar(Listing) High Court of Meghalaya for information and necessary action.
- 7. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for kind information and necessary action with a request to also upload the same in the Official Website.
- 8. The Assistant Solicitor General, for favour of kind information.
- 9. The President/Secretary, High Court Bar Association, Shillong for kind information
- 10. The President/ Secretary, Bar Associations of all districts for kind information.
- 11. All Court Masters, High Court of Meghalaya, for kind information.
- Shri Vincent Rani, Computer Operator, High Court of Meghalaya for information and necessary action.
- 13. Notice Board.
- 14. Office File.

REGISTRAR GENERAL